

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3390
(TO BE ANSWERED ON 09.08.2023)

CHILD CARE LEAVE FOR PARENTS OF SPECIAL CHILDREN

†3390. SHRI SUBRAT PATHAK:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government is contemplating to make provision of Child Care Leave for its employees (either mother or father) whose children are suffering from Autism or Cerebral Palsy and if so, the details thereof;
- (b) whether the Government is considering to give Special Casual Leave of 15 days to its employees whose children are severely mentally or physically challenged, suffering from autism or cerebral palsy to take care of them; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Female Government servant and single male Govt. servants appointed to the Civil Services and posts in connection with affairs of the Union, are eligible for Child Care Leave (CCL) under Rule 43-C of the Central Civil Services (Leave) Rules, 1972 for a maximum period of seven hundred and thirty days during the entire service for taking care of two eldest surviving children up to the age of 18 years and no age limit in case of differently abled child.
